

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3227 of 2020

Sanjay Yadav Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ranjan Kumar Singh, Advocate

For the Opposite Party : Mr. Prabir Chatterjee, Special P.P.

2/09.09.2020 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is apprehending his arrest in connection with Deodanr P.S. Case No. 27 of 2020.

It has been alleged that two tractors and trailers were intercepted which were loaded with illegally extracted sand. The petitioner appears to be the owner of the seized tractors.

It appears from the impugned order that the petitioner was earlier involved in a case of similar nature to which Mr. Ranjan Kumar Singh, learned counsel for the petitioner submits that the petitioner is on bail and has never misused the privilege of bail.

However, regard being had to the criminal antecedent of the petitioner, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, this application stands rejected.

(Rongon Mukhopadhyay, J)